

12.12 hrs.

## MOTION FOR ADJOURNMENT

## INDIAN CONTINGENT IN CONGO

**Mr. Speaker:** I have received notice of an adjournment motion from Shri Indrajit Gupta:

"The emergent situation confronting the Indian contingent in Congo as a result of the decision of the Government of Ceylon, Yugoslavia, U.A.R. and Ghana to withdraw their contingents."

He wants to know what has happened to our contingents.

**Shri Indrajit Gupta** (Calcutta—South—West): May I just take one minute of your time and the time of the House, just to explain one point which would perhaps make it more helpful to the hon. Prime Minister to make a statement?

Certain developments which have taken place as reported in the press in the last day or two, seem to have created a new situation in which our people there in the Congo are facing a completely new crisis or dilemma or whatever one may call it. Because in the last two days, something has happened which was not there previously. That is to say, some of these Governments of the friendly or neutral or non-aligned countries have taken unilateral decisions to withdraw their contingents just at a time when it appears that the control of the U.N. such as it has exercised over the situation in the Congo has, if anything, weakened. We have read today that, for example, the correspondents of the P.T.I. has been ordered to get out of the Congo. Our own Brigadier General Rikhye has made a statement saying that normal transport facilities are going to be denied to the U.N. by Col. Mobutu and Col. Mobutu himself has taken up a defiant attitude towards the world-wide protest that has come regarding the ill-treatment of Mr. Lumumba,

and so on. What I want to know is, in this situation, we are faced with a dilemma . . .

**Mr. Speaker:** All that the hon. Member has said is here in this.

**Shri Indrajit Gupta:** May I just state the position? I would like the Prime Minister to clarify this position.

**Mr. Speaker:** As to why we have not withdrawn?

**Shri Indrajit Gupta:** Not only that. Either way: if we do not withdraw, we are left holding the baby, as far as I can make out; if we do withdraw, the question arises as to how the U.N. forces are to be strengthened to control the situation in the Congo. It is a very serious situation. I would like the Prime Minister to state what the Government's position is.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** There is no doubt that the situation as it has developed in the Congo is a very serious and a very dangerous situation. I would venture to indicate that I shall make a statement about this—I think there is a short notice question—on Monday.

**Mr. Speaker:** There is a Short notice question.

**Shri Jawaharlal Nehru:** I propose to take advantage of that anyhow and to make a statement on Monday next. It would be better if we deal with it in a more or less comprehensive way than in bits. Perhaps it would be better.

There is no doubt that, as the hon. Member says, all these things have happened and they have created an extraordinary, complex situation. But it is not for us only, but for everybody, more especially for the Congo itself an extraordinary position. At the present moment, it is being discussed in the Security

[Shri Jawaharlal Nehru]

Council of the U.N. By and large, much will depend on the Security Council's new decision as to how to handle the situation. Perhaps, in the course of the next few days we might know a little more as to how the Security Council is going to function on this question. As I have said before, we have not got combat troops there. We have only got some supply troops, and some airmen engaged in transport—transports are not ours, the pilots are—and a large number of people running hospitals. A big question is whether the U.N. has to carry on this undertaking or not. On the one hand, if the U.N. withdraws, it will lead to absolute chaos there and civil war of the worst type, tribal type and all that and possibly or even probably intervention by foreign powers. That is one side. On the other hand, the U.N. can hardly function if it cannot function effectively. That is a big dilemma there. If you will permit

me, Sir, I shall say a little more about it on Monday next.

**Mr. Speaker:** Very well. In view of the fact that the hon. Prime Minister will make a statement both in regard to this matter and the Short notice question on Monday, I do not think it is necessary for me to give my consent to this adjournment motion.

12:15 hrs.

#### PAPERS LAID ON THE TABLE

##### ACTION TAKEN BY GOVERNMENT ON ASSURANCES

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Second Lok Sabha:—

- |   |  |
|---|--|
| (i) Supplementary Statement No. III     |  |
| (ii) Supplementary Statement No. VIII   |  |
| (iii) Supplementary Statement No. XI.   |  |
| (iv) Supplementary Statement No. XIII.  |  |
| (v) Supplementary Statement No. XX.     |  |
| (vi) Supplementary Statement No. XXIII. |  |

- |   |
|---|
| Eleventh Session, 1960. [See Appendix III, annexure No. 25] |
| Tenth Session, 1960. [See Appendix III, annexure No. 26].   |
| Ninth Session, 1959. [See Appendix III, annexure No. 27].   |
| Eighth Session, 1959. [See Appendix III, annexure No. 28].  |
| Seventh Session, 1959. [See Appendix III, annexure No. 29]. |
| Fifth Session, 1958. [See Appendix III, annexure No. 30].   |

#### INTER-STATE TRANSPORT COMMISSION RULES

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table a copy of the Inter-State Transport Commission Rules, 1960 published in Notification No. S.O. 286 dated the 30th January, 1960, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939. [Placed in Library, See No. LT-2516/60].

#### NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy of each of the following order under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- |   |
|---|
| (i) The Rice (Punjab) Second Price Control (Second Amendment) Order, 1960, published in Notification No. G.S.R. 1409 dated the 26th November, |
|---|